

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 456/92

Date of Order: 2.6.1992

BETWEEN:

P.Damoodar

.. Applicant

A N D

1. The Union of India rep. by its Secretary, Ministry of Finance (Dept. of Revenue), North Block, New Delhi.
2. The Central Board of Excise & Customs, rep. by its Secretary, Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Asst. Collector, Central Excise, Division V, Hyderabad. .. Respondents.

Counsel for the Applicant

.. Mr.G.Parameswara Rao

Counsel for the Respondents.

.. Mr.N.R.Devraj, ~~Attl Case~~

CORAM :

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

T.C. Reddy

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Mr. G. Parameswara Rao, Advocate for the applicant and Mr. N. R. Devraj, Standing Counsel for the respondents are present. Heard both sides.

2. This is an application filed by the applicant under Section 19 of the Administrative Tribunals Act to direct the respondents to continue the applicant in service and further to regularise his services in the present cadre with all consequential benefits.

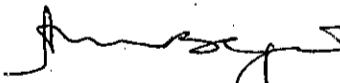
3. The applicant is working as watercarrier-cum-sweeper in the office of the superintendent of Central Excise, Hyderabad. During the course of the admission hearing of this OA it was brought to our notice that the services of the applicant had been terminated by the respondents by an order passed in this month. As could be seen the applicant had approached this Tribunal direct, without first approaching the respondents for redressal of his grievance/grievances. In view of this position we are of the opinion that this OA could be disposed of at the admission stage by giving appropriate directions.

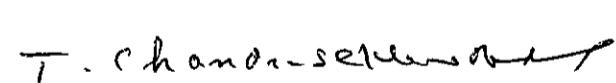
4. Hence we permit the applicant to make a representation to the respondents with regard to the redressal of his grievance/grievances within 2 weeks from today i.e. from the date of this order. The respondents shall receive the ^{copy} representation made by the applicant and shall pass final orders on the said representation of the applicant as expeditiously as possible.

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5. Mr. G. Parameswara Rao presses for interim relief. It is the argument of the counsel for the applicant that if the termination orders are given effect to, that the applicant would practically be in the streets. In view of the submission of the counsel for the applicant and in the interests of ~~the~~ Justice as an interim measure we direct the respondents to continue the applicant in service in his present post until final orders on the said representation of the applicant are passed.

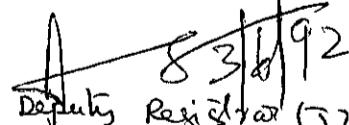
6. The applicant would be at liberty to approach this Tribunal afresh in accordance with Law if the applicant is aggrieved by the final orders passed by the respondents. With the above said directions this OA is disposed of with no order as to costs.


(A.B. GORATHI)
Member (Admn.)


(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 2nd June, 1992

(Dictated in the Open Court)


Deputy Registrar (S)

To

1. The Secretary, Union of India,
Ministry of Finance (Dept. of Revenue) North Block, New Delhi.
2. The Secretary, Central Board of Excise & Customs,
Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Assistant Collector, Central Excise, Division V, Hyderabad.
5. One copy to Mr. G. Parameswar Rao, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Addl. CGSC. CAT. Hyd.
7. One spare copy.

SC

pvm.


3/6/92

③
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR. A. B. GOSWAMI (A.C.J.)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 2-6-1992.

ORDER → JUDGMENT ✓

R.A./C.A./M.A. No.

O.A. No. 456/92

T.A. No. (W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

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